

IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 16TH DAY OF NOVEMBER, 2021

BEFORE

THE HON'BLE MR. JUSTICE KRISHNA S.DIXIT

WRIT PETITION NO.19716/2021 (GM-RES)

C/W

**WRIT PETITION NOs. 19827/2021, 19829/2021, 19830/2021,
19832/2021, 19908/2021, 19909/2021(GM-RES)**

IN W.P.NO.19716/2021:

BETWEEN:

JEETENDRA KUMAR RAJAN,
S/O. S. RAMANATHA IYER

MENTS,

...PETITIONER

(BY SRI. JEETENDRA KUMAR, PARTY-IN-PERSON)

AND:

THE HIGH COURT OF KARNATAKA,

OPP. VIDHANA SOUDHA,

BENGALURU - 560 001.

(REPRESENTED BY IT'S REGISTRAR GENERAL)

...RESPONDENT

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO PERMIT THE PETITIONER TO GO FOR THE REVOLUTION, AS IN THIS REGARD, LETTER HAS BEEN FORWARDED TO THE HONBLE CHIEF JUSTICE OF INDIA, SUPREME COURT, VIDE ANNEXURE-A, THE HONBLE CHIEF JUSTICE, HIGH COURT BENGALURU VIDE ANNEXURE-B AND THE REGISTRAR GENERAL, HIGH COURT BENGALURU, VIDE ANNEXURE-C AND ETC.

W.P.NO.19827/2021:

BETWEEN:

JEETENDRA KUMAR RAJAN,
S/O. S. R. MANI MOH. AGRI 15

S,

...PETITIONER

(BY SRI. JEETENDRA KUMAR, PARTY-IN-PERSON)

AND:

THE HIGH COURT OF KARNATAKA,
OPP. VIDHANA SOUDHA,
BENGALURU - 560 001.
(REPRESENTED BY ITS REGISTRAR GENERAL)

...RESPONDENT

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO DIRECT THE REGISTRY TO GIVE A DETAILS EXPLANATION TO WHY THE ORDER DT.01.10.2021 PASSED IN W.P.NO.15155/2021 WAS UPHELD ON 4.10.2021 VIDE ANNEXURE-A.B.C AND ETC.

IN W.P.NO.19829/2021:

BETWEEN:

JEETENDRA KUMAR RAJAN,

TS,

...PETITIONER

(BY SRI. JEETENDRA KUMAR, PARTY-IN-PERSON)

AND:

THE HIGH COURT OF KARNATAKA,
OPP. VIDHANA SOUDHA,
BENGALURU - 560 001.
(REPRESENTED BY IT'S REGISTRAR GENERAL)

...RESPONDENT

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO DIRECT THE REGISTRY TO CLARIFY THE PETITIONER REGARDING CASE CLASSIFICATION TO WHICH ORDER DTD 19.5.2021 PASSED IN W.P.NO.1355/2021 C/W W.P.NO.3210/2021, 3211/2021, 3212/2021, 3214/2021 (EN-RES) IS APPLICABLE VIE ANNEXURE-A,B,C I.A.1/21 FOR PERMISSION AND ETC.

IN W.P.NO.19830/2021:

BETWEEN:

JEETENDRA KUMAR RAJAN,

...PETITIONER

(BY SRI. JEETENDRA KUMAR, PARTY-IN-PERSON)

AND:

THE HIGH COURT OF KARNATAKA,
OPP. VIDHANA SOUDHA,
BENGALURU - 560 001.
(REPRESENTED BY IT'S REGISTRAR GENERAL)

...RESPONDENT

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO DIRECT THE REGISTRY TO GIVE A DETAILS EXPLANATION TO WHY VALID-PROOF FOR ADJOURNING THE PETITIONERS MATTER FOR 2 WEEKS VIDE ANNEXURE-A,B,C AND ETC.

IN W.P.NO.19832/2021:

BETWEEN:

JEETENDRA KUMAR RAJAN,

...PETITIONER

(BY SRI. JEETENDRA KUMAR, PARTY-IN-PERSON)

AND:

THE HIGH COURT OF KARNATAKA,
OPP. VIDHANA SOUDHA,
BENGALURU - 560 001.
(REPRESENTED BY IT'S REGISTRAR GENERAL)

...RESPONDENT

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO DIRECT THE REGISTRY TO GIVE A DETAILED EXPLANATION VIDE ANNEXURE-A,B,C TO WHY W.P.NO.10995/2021 WAS LISTED ON 29.6.2021 AND ETC.

IN W.P.No.19908/2021:

BETWEEN:

JEETENDRA KUMAR RAJAN,

...PETITIONER

(BY SRI. JEETENDRA KUMAR RAJAN, PARTY IN PERSON)

AND:

THE HIGH COURT OF KARNATAKA,
OPP VIDHANA SOUDHA,
BENGALURU – 560 001.
(REPRESENTED BY ITS REGISTRAR GENERAL)

...RESPONDENT

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO DIRECT THE REGISTRY TO EXPLAIN THE PETITIONER SHOULD KBN COLLEGE OF ENGINEERING AND VTU-BELAGAVI BE MADE THE NECESSARY PARTY, WHEN WP (EDN-RES) IS FILED OR ONLY RELIEF BE MERELY PRAYED IN INTERIM PRAYER AND MAIN PRAYER WITHOUT MAKING KBN COLLEGE OF ENGINEERING AND VTU-BELAGAVI AS THE NECESSARY PARTY, VIDE ANNEXURE-A AND ETC.,

IN W.P.No.19909/2021:

BETWEEN:

JEETENDRA KUMAR RAJAN,
S/O S B MAHATO AGE 47

...PETITIONER

(BY SRI. JEETENDRA KUMAR, PARTY-IN-PERSON)

AND:

THE HIGH COURT OF KARNATAKA,
OPP. VIDHANA SOUDHA,
BENGALURU - 560 001.
(REPRESENTED BY IT'S REGISTRAR GENERAL)

...RESPONDENT

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 & 227 OF THE CONSTITUTION OF INDIA PRAYING TO DIRECT THE REGISTRY TO GIVE A DETAILED EXPLANATION, TO WHY THE PETITIONERS MATTER FILED ON 26.07.2021 WAS LISTED AFTER A BIG GAP OF 2 MONTHS ON 04.10.2021 VIDE ANNEXURE-A,B AND C AND ETC.

THESE WRIT PETITIONS ARE COMING ON FOR ORDERS THIS DAY, THE COURT MADE THE FOLLOWING:

ORDER

Petitioner, party-in-person is knocking at the doors of Writ Court with weird prayers; he has arrayed the 'The High Court of Karnataka' as the sole respondent in all these writ petitions.

1. In W.P.No. 19716/2021 his prayer reads as under:

"1. Permit the Petitioner to go for the Revclution, as in this regard, letter has been forwarded to The Hon'ble Chief Justice of India, Supreme Court, vide Annexure-A, The Hon'ble Chief Justice, High Court Bengaluru, vide Annexure-B and The Registrar General, High court Bengaluru, vide Annexure-C"

2. In W.P.No. 19827/2021 his prayer reads as under:

"1. Direct the Registry to give a detailed explanation, to why the order dated 01.10.2021 passed in W.P.No.15155/2021 was upheld on 04.10.2021, vide ANNEXURE-A,B,C."

3. In W.P.No. 19829/2021 his prayer reads as under:

"1. Direct the Registry to clarify the Petitioner regarding case classification to which, order dated

19.05.2021 passed in W.P.No.1355/2021 c/w W.P.NO.3210/2021,W.P.No.3211/2021,W.P.No.3212/2021, W.P.No.3214/2021(EDN-RES) is applicable, vide ANNEXURE-A,B,C.”

4. In W.P.No. 19830/2021 his prayer reads as under:

“1. Direct the Registry to give a detailed explanation, with valid-proof for adjourning the Petitioner’s matter for 2 weeks, vide ANNEXURE-A,B,C.”

5. In W.P.No. 19832/2021 his prayer reads as under:

“1. Direct the Registry to give a detailed explanation, vide ANNEXURE-A,B,C to why:

a. W.P.No.10995/2021 was listed on 29.06.2021

b. Notice was issued in W.P.NO.10995/2021 on 29.06.2021

c. Order dated 19.05.2021 passed in W.P.No.1355/2021 and connected matters was upheld on 30.07.2021”

6. In W.P.No. 19909/2021 his prayer reads as under:

“1. Direct the Registry to explain the Petitioner, should KBN College of Engineering and VTU-Belagavi be made the necessary party, when WP (EDN-RES) is filed or only relief be merely prayed in Interim Prayer and main prayer without making KBN College of Engineering and VTU-Belgavi as the necessary party, vide ANNEXURE-C.”

7. In W.P.No. 19909/2021 his prayer reads as under:

“1. Direct the Registry to give a detailed explanation, to why the petitioners matter filed on 26.07.2021 was listed after a big gap of 2 months on 04.10.2021 vide ANNEXURE-A,B,C.”

2. The structure of the writ petitions and the prayers made therein leave no manner of doubt that there is something wrong with the petitioner party-in-person; these are all again the cases of abuse of judicial process; earlier too he had filed dozens of such cases which essentially related to his grievance as to education; in W.P.No.1355/2021 (Edn-Res) & connected matters disposed off on 19.05.2021 by a Co-ordinate Bench, it is observed at para 7 of the order as under:

*“ In consideration whereof this Court would proceed to hold that the writ petitions filed by the petitioner is **a blatant abuse of the process of this court.** There is absolutely no merit in these writ petitions. Therefore, while dismissing the writ petitions, it is hereby directed that the petitioner shall be precluded from filing any other writ petitions in this regard. The petitioner, no doubt, is required to be saddled with exemplary costs, but payment of costs shall stand deferred. If the petitioner files any other writ petition/proceedings, in this regard, office shall put up a note regarding the directions issued hereby. The petitioner shall be called upon to deposit Rs.1,00,000/- (Rupees one lakh)”*

3. Petitioner party-in-person admittedly has not remitted the cost of Rs.1,00,000/- (Rupees one lakh) only levied by the Co-ordinate Bench for “blatantly” abusing the process of this Court; the vehement contention of the

petitioner that what happened in the other case and what directions have been given therein are irrelevant to the adjudication of these cases at hands now; this is bit difficult to countenance; the Writ Court will not permit a person who abuses its process, to invoke the constitutional jurisdiction vested in it under Articles 226 & 227; filing of case after case absolutely without justification is nothing but an aggravated form of abuse of process of the court; the valuable time spent by this court in deciding these frivolous matters could have been invested in worthy causes.

In the above circumstances, these writ petitions being absolutely unmeritorious and calculated to abuse the process of the court, are liable to be rejected in *limine* and accordingly they are with a cost of Rs.10,000/- each; petitioner shall deposit the said cost with the Registry within a period of four weeks, failing which the Registry shall institute the contempt proceedings for recovering the same.

**Sd/-
JUDGE**